NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

19. RCP(IB)/4(MB)2024
Connected to
C.P. (IB)/600(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: Secure Industries Pvt Ltd
VS
jeevika minerals pvt Ltd

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Abhishek Manmathan, Ld. Counsel for the Operational Creditor present through physical mode. No representation on the part of the Corporate Debtor.
2. The Registry is directed to issue fresh notice to the Corporate Debtor intimating the next date of hearing and to place on record the tracking report alongwith notice before the next date of hearing.
3. The Corporate Debtor is directed to file reply within two weeks from the date of receipt of notice after duly serving a copy to the other side, at least two days in advance before the next date of hearing.
4. Post this matter on **16.07.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/